

II. A copy (in English and Hindi) of the Department of Revenue and Banking Notification G.S.R. No. 290, dated the 5th March, 1977, publishing the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1977, under sub-section (4) of section 19 of the Medicinal and Toilet Preparation (Excise Duties) Act, 1955, together with an Explanatory Memorandum on the Notification. [Placed in Library. See No. LT-246/77].

III. A copy each (in English and Hindi) of the following Notifications of the Department of Revenue and Banking, under section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—

(i) Notification G.S.R. No. 134(E), dated the 29th March, 1977.

(ii) Notification G.S.R. Nos. 146(E) to 151(E), dated the 31st March, 1977.

(iii) Notification G.S.R. No. 166(E), dated the 1st April, 1977.

[Placed in Library. See No. LT-214/77 for (i) to (iii)]

I. Notifications of the Government of Tamil Nadu.

II. Notifications of the Department of Revenue and Banking and Related Papers

III. Notifications of the Delhi Administration

SHRI H. M. PATEL: Sir, I also beg to lay on the Table the following papers:—

I. A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (5) of section 53 of the Tamil Nadu General Sales Tax Act, 1959, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976,

issued by the President in relation to the State of Tamil Nadu:—

(i) Notification G.O.Ps. No. 145, Commercial Taxes and Religious Endowments, dated the 23rd February, 1977, publishing amendments to the Tamil Nadu General Sales Tax Rules, 1959.

(ii) Notification G.O.Ps. No. 77, Commercial Taxes and Religious Endowments, dated the 9th March, 1977.

(iii) Notification G.O.Ps. No. 162, Commercial Taxes and Religious Endowments, dated the 9th March, 1977, publishing amendments to the Tamil Nadu General Sales Tax Rules, 1959.

[Placed in Library. See No. LT-217/77 for (i) to (iii)].

II. A copy (in English and Hindi) of the Department of Revenue and Banking Notification G.S.R. No. 135(E), dated the 29th March, 1977, publishing a corrigendum to Government Notification G.S.R. No. 711(E), dated the 2nd August, 1976. [Placed in Library. See No. LT-214/77]

III. A copy (in English and Hindi) of the Department of Revenue and Banking Notification G.S.R. No. 158(E), dated the 1st April, 1977, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-215/77]

IV. A copy (in English and Hindi) of the Delhi Administration Notification No. F. 4(2)/76-Fin.(G), dated the 24th March, 1977, publishing a corrigendum to Delhi Administration's Notification of the even number, dated the 30th December, 1976. [Placed in Library. See No. LT-148/77]

I. Report (1973-74) (1974-75) and (1975-76) and Accounts of the Mineral Exploration Corporation Limited Nagpur and Related Papers

II. Report (1975-76) and Accounts of the Bharat Gold Mines Limited, Oorgaum and Related Papers

THE MINISTER OF STEEL AND MINES (SHRI BIJU RATNAIK): Sir, I beg to lay on the Table; a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

I. (a) Second Annual Report and Accounts of the Mineral Exploration Corporation Limited, Nagpur, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

II. (a) Third Annual Report and Accounts of the Mineral Exploration Corporation Limited, Nagpur, for the year 1974-75, together with the Auditors' Report of the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on working of the Corporation.

III. (a) Fourth Annual Report and Accounts of the Mineral Exploration Corporation Limited, Nagpur, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon

(b) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-84/77 for I to III].

IV. (a) Fourth Annual Report and Accounts of the Bharat Gold Mines Limited, Oorgaum, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptrol-

ler and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

V. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(i) and (ii) above.

[Placed in Library. See No. LT-81/77 for (iv) and (v)].

I. Report (1975-76) and Accounts of the Steel Authority of India Limited, New Delhi and Related Papers

II. Notification of the Ministry of Steel and Mines (Department of Mines

SHRI BIJU PATNAIK: Sir, I also beg to lay on the Table the following Papers:—

I. (i) A copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) Forth Annual Report and Accounts of the Steel Authority of India Limited, New Delhi, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review (in English and Hindi) by Government on the working of the Company.

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the paper mentioned at (i) (a) above.

[Placed in Library. See No. LT-85/77 for (i) and (ii)].

II. A copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 486, dated the 12th February, 1977, under sub-section (1) of section 28 of the Mines and